



सत्यमेव जयते

**Government of India  
Ministry of Commerce and Industry  
Department of Commerce  
DIRECTORATE GENERAL OF FOREIGN TRADE**

**Index & Agenda**

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**Meeting No - NC/7/MEET/April/2022-23/5**

**Meeting Date – 30/06/2022**

**Meeting Index of Norms Committee - 7 Plastic / Rubber Items**

**THE CHAIRMANSHIP OF  
SHRI HARDEEP SINGH, ADDL. DGFT**

Meeting No. 5/87ALC1/2022-23 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 30/06/2022, under the Chairmanship of Shri HARDEEP SINGH, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 2) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 3) Shri Nand Lal, Consultant, DPIIT
- 4) Shri O.P. Sharma, Consultant, D/o C&PC
- 5) Shri S.K. Mohapatra, DDG
- 6) Smt. Geeta Verma, ASO

  
सुहृल कुमार महापात्र  
SUHRUT KUMAR MOHAPATRA  
उप महानिदेशक, विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार, नई दिल्ली  
Udyog Bhawan, New Delhi

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

### Manual Cases

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The Committee approved the minutes of Norms Committee -VII Meeting No. 5/87 dated 31.06.2022 since uploaded on DGFT website.

|                       |                                 |                                    |          |
|-----------------------|---------------------------------|------------------------------------|----------|
| Case No. <b>A-273</b> | M/s. Vishakha<br>Polyfeb P. Ltd | HQ. F.No 01/87/050/114/AM16        | Deferred |
| NC No.5/22-23         |                                 | RLA F. No. 08/24/040/00043/AM16    |          |
| Dated:30.06.2022      |                                 | AA No. 0810135319 Dated 20.05.2015 |          |

*Subject: Request for Review against Fixation of Input Output Norms.*

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to refer the case to technical Expert (Consultant -1) for examination. Hence, the committee decided to call for information D/L defer the case.

1. App.-4E, Annexure to Appendix 4E with all technical details.
2. Details of indigenous input.
3. % Wastage claimed.
4. Manufacture process in detail justifying, wastage at each stage.

  
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Directorate General, Foreign Trade  
भारत सरकार, नई दिल्ली  
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|                       |                              |                                    |          |
|-----------------------|------------------------------|------------------------------------|----------|
| Case No. <b>A-274</b> | M/s. <i>Swastik Polymers</i> | HQ. F.No 01/87/050/0025/AM19       | Approved |
| NC No.5/22-23         |                              | RLA F. No. 11/24/040/00081/AM09    |          |
| Dated:30.06.2022      |                              | AA No. 1110020023 Dated:09.04.2009 |          |

*Subject:* Correction in typographical error in adhoc- norms.

**Decision:** The committee considered the case as per agenda and as per discussion held in the Norms committee, it has been decided to correct the typographical error in the existing norms as under for ratification purpose:

| S.No | Export Item                          | Quantity     | Import Item                                                            | Quantity                           |
|------|--------------------------------------|--------------|------------------------------------------------------------------------|------------------------------------|
| 1.   | <i>PVC Compound - Phthalate Free</i> | <i>60 MT</i> | 1. <i>PVC Resin K. Value 65-68</i><br>2. <i>Diocetyl Terephthalate</i> | <i>34.80 MT</i><br><i>24.36 MT</i> |

RA may take consequential action as per Policy / Procedures.

|                       |                                          |                               |          |
|-----------------------|------------------------------------------|-------------------------------|----------|
| Case No. <b>A-275</b> | M/s. <i>Flexituff International Ltd.</i> | HQ. F.No 01/87/050/00008/AM10 | Deferred |
| NC No.5/22-23         |                                          | RLA F. No.                    |          |
| Dated:30.06.2022      |                                          | AA No.                        |          |

*Subject:* Inclusion of Import Item Fuel (Furnace Oil) Consumable.

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to refer the case to technical Expert (C&PC) for examination. Hence, the committee decided to defer the case.

  
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**SUHRUT KUMAR MOHAPATRA**  
 उप महासिदेश्वर, विदेश व्यापार  
 Deputy Director General of Foreign Trade  
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 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi

|                       |                                             |                                    |          |
|-----------------------|---------------------------------------------|------------------------------------|----------|
| Case No. <b>A-276</b> | M/s. Wacker Metroark<br>Chemicals Pvt. Ltd. | HQ. F.No 01/87/50/08/AM18          | Deferred |
| NC No.5/22-23         |                                             | RLA F. No02/24/40/253/AM17         |          |
| Dated:30.06.2022      |                                             | AA No. 0210207475 dated 17.03.2017 |          |

*Sub: - Request for fixation of norms in respect of Advance Authorization No.0210207475 dated 17.03.2017 - M/s. Wacker Metroark Chemicals Pvt. Ltd., Kolkata.*

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to refer the case to technical Expert (C&PC) for examination. Hence, the committee decided to defer the case.

|                       |                  |                                              |          |
|-----------------------|------------------|----------------------------------------------|----------|
| Case No. <b>A-277</b> | M/s. Key Exports | HQ. F.No 01/87/50/ <u>1124</u> /AM19/DES-VII | Deferred |
| NC No.5/22-23         |                  | RLA F. No. 03/94/40/01001/AM19               |          |
| Dated:30.06.2022      |                  | AA No. 0310827208 Dated 21.02.2019           |          |

*Sub: - Request for fixation of norms review in respect of Advance Authorization No. 0310827208 Dated 21.02.2019.*

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to refer the case to technical Expert (C&PC) for examination. Hence, the committee decided to defer the case.

*Suhrut Kumar Mohapatra*  
**SUHRUT KUMAR MOHAPATRA**  
 Deputy Director, Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 Bhawan, New Delhi

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|------------------------------------------------------------|----------------------------------|---------------------------------------------------------------------------------------------------------|----------|
| Case No. <b>A-278</b><br>NC No.5/22-23<br>Dated:30.06.2022 | M/s. Zahonero India<br>Pvt. Ltd. | HQ. F.No 01/87/50/124/AM12<br><br>RLA F. No. 05/24/40/118/AM12<br><br>A No. 0510295759 dated 05.07.2011 | Approved |
|------------------------------------------------------------|----------------------------------|---------------------------------------------------------------------------------------------------------|----------|

Sub: - Request for fixation of norms in respect of Advance Authorization No.0510295759 dated 05.07.2011 - M/s. Zahonero India Pvt. Ltd., New Delhi

**Decision:** The committee considered the case as per agenda and decided to ratify the norms with 12% wastage as under:-

| S.No | Description of Export Item   | Quantity                | Import Item                                           | Quantity             |
|------|------------------------------|-------------------------|-------------------------------------------------------|----------------------|
| 1.   | POLYFOAM SHEETS (30CMX40 CM) | 15000NOS(1250KG)        | 1. POLYOL COMPONENT A<br>2. PIOLYOL COMPONENT B (ISO) | 1005.0KG<br>284.0KG  |
| 2.   | POLYFOAM (WIDTH 0.92 METER)  | 18905 METERS (9454 KGS) | 1.POLYOL COMPONENT A<br>2.PIOLYOL COMPONENT B (ISO)   | 7600.0KG<br>2150.4KG |
| 3.   | LATEX FOAM                   | NOT EXPORTED            | LATEX                                                 | NOT IMPORTED         |

**NOTE:- NO REPEAT LIC MAY BE ISSUED ON THE ABOVE NORMS, ONLY FOR REGULATRLISATION PURPOSES.**

RA may take consequential action as per Policy / Procedures.

|                                                            |                                             |                                                                                                  |          |
|------------------------------------------------------------|---------------------------------------------|--------------------------------------------------------------------------------------------------|----------|
| Case No. <b>A-279</b><br>NC No.5/22-23<br>Dated:30.06.2022 | M/s. Rathna<br>Packaging India Pvt.<br>Ltd. | HQ. F.No 01/87/50/934/AM19<br>RLA F. No. 07/24/40/161/AM17<br>AA No. 0710110389 dated 08.09.2016 | Deferred |
|------------------------------------------------------------|---------------------------------------------|--------------------------------------------------------------------------------------------------|----------|

Sub: -Request for rectification of Import item Description in respect of Advance Authorization No.0710110389 dated 08.09.2016 - M/s. Rathna Packaging India Pvt. Ltd., Bangalore.

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to refer the case to technical Expert -1 for examination. Hence, the committee decided to defer the case.

#### 1. CATALOGUE OF METALLOCENE.

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|------------------------------------------------------------|---------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------|----------|
| Case No. <b>A-280</b><br>NC No.5/22-23<br>Dated:30.06.2022 | M/s. Plastic Products<br>Engineering<br>Company,<br>Ahmadabad | HQ. F.No 01/87/050/513/AM-20/DES-VII<br>RLA F. No. 08/24/040/284/AM20<br>AA No. 0810146828 dated 23.12.2019 | Deferred |
|------------------------------------------------------------|---------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------|----------|

Sub: - Request to re-open the case by submitting required information.

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to call for **PH with sample** and defer the case.

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|-------------------------------------------------------------|------------------------------------------------------|------------------------------------------------------------------------------------------------|----------|
| Case No. <b>A-281</b><br>NC No.5/22-23<br>Dated: 30.06.2022 | M/s. Plastic Products Engineering Company, Ahmedabad | HQ. F.No 018705000762AM21<br>RLA F. No. 082404000073AM21<br>A No. 0810148008 dated 25.06..2020 | Deferred |
|-------------------------------------------------------------|------------------------------------------------------|------------------------------------------------------------------------------------------------|----------|

Sub: - Request to re-open the case by submitting required information

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to call for **PH with sample** and defer the case.

|                                                            |                                                      |                                                                                                     |          |
|------------------------------------------------------------|------------------------------------------------------|-----------------------------------------------------------------------------------------------------|----------|
| Case No. <b>A-282</b><br>NC No.5/22-23<br>Dated:30.06.2022 | M/s. Plastic Products Engineering Company, Ahmadabad | HQ. F.No HQRNORMAPPLY 00060588<br>RLA F. No. 08AA04006505AM21<br>AA No. 0811000376 dated 12/01/2021 | Deferred |
|------------------------------------------------------------|------------------------------------------------------|-----------------------------------------------------------------------------------------------------|----------|

Sub: - Request to re-open the case by submitting required information.

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to call for **PH with sample** and defer the case.

|                                                            |                                                       |                                                                                                      |          |
|------------------------------------------------------------|-------------------------------------------------------|------------------------------------------------------------------------------------------------------|----------|
| Case No. <b>A-283</b><br>NC No.5/22-23<br>Dated:30.06.2022 | M/s. Zenith<br>Industrial Rubber<br>Products Pvt. Ltd | HQ.F.NoHQRNORMAPPLY00394321AM22<br>RLA F. No. 03AX04001660AM22<br>AA No. 0311013149 Dated 21.03.2022 | Approved |
|------------------------------------------------------------|-------------------------------------------------------|------------------------------------------------------------------------------------------------------|----------|

Sub: - Correction in typographical error in adhoc- norms.

**Decision:** The committee considered the case as per agenda and as per discussion held in the Norms committee, it has been decided to correct the typographical error in the existing norms as under for ratification purposes:-

| Import Item No. | Existing Norms | Corrected Norms |
|-----------------|----------------|-----------------|
| 7.              | GUM RESIN      | GUM ROSIN       |

RA may take consequential action as per Policy / Procedures

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